

PATNA HIGH COURT

NOTICE

In view of the **recent amendment in Rule 5** of “The High Court of Judicature at Patna (Designation of Senior Advocates) Rules, 2019”, **a fresh proposals/ recommendations/ applications are being invited** for/ from the willing eligible Advocates, who have actually practiced as an Advocate for not less than ten years in the Patna High Court, for designation of Advocates as Senior Advocates in Patna High Court in the prescribed proforma in **Annexure ‘A’** to amended Rules, published in the Bihar gazette notification (Extra ordinary) dated 23.11.2021.

The applications made by the Advocates concerned, endorsed by the two designated Senior Advocates practicing in the High Court, shall accompany a **declaration** by the Advocate concerned that no application to designate him/ her as a Senior Advocate has been rejected by the Supreme Court of India or the High Court of Judicature at Patna and/ or any other High Court in India, within a period of two years immediately preceding the date of the application.

The applications made by the Advocate concerned, should be an income tax assessee minimum period of ten (10) years and shall submit copies of income tax return for the last three **financial years** and the average net income from **profession** shall not be less than **Rs. 5 lakhs** (five lakhs) for the said three years.

In case of recommendation of his/her name made by any two Senior Designated Advocates practicing in the High Court, for being designated as Senior Advocates in Patna High Court, a written consent of the Advocate concerned must be enclosed with his/her declaration as mentioned above and not more than two such names shall be recommended by a designated Senior Advocate in selection process.

The Application made by the Advocate concerned shall be endorsed by two designated Senior Advocates practicing in the High Court and these two designated Senior Advocates shall not recommend more than two applications in a selection process.

The particulars set out in the Proforma in Annexure ‘A’ to these rules, shall be enclosed with the recommendation/ application along with their WhatsApp no. and email address.

The proposals/ recommendations/ applications addressed to the Registrar General shall be received till **24th December, 2021** in the Chambers of undersigned.

Patna High Court,

Sd/-

Registrar General I/C

The 1st December, 2021